Re-opening of Standard Batteries Company, Bombay

4156. SHRI H. HANUMANTHAP-PA: Will the Minister of LABOUR be pleased to state:

- (a) whether it is a fact that Stan dard Batteries Company, Bombay is under a lock out; and
- (b) if so, what action has been tak en to reopen the company?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) According to the information received from the Government of Maharashtra, the management of the Standard Batteries Company, Bombay effected suspension of operation idom 21st April, 1992 and subsequent-tly effected lock out from 7th May, 1992. The State Industrial Relations Machinery has alreday intervened in the matter as a result of which negotiations between the management and the workers are in progress.

Legislation for construction workers

- 4157. SHRI SUNIL BASU RAY: Will the Minister of LABOUR be pleased to state:
- (a) whether it is a fact that Construction Workers' Federation of India has submitted any Memorandum to the Government pleading for enactment of a comprehensive legislation for the construction workers; and
- (b) if so, what is the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): fa) No. Sir.

(b) Does not arise.

Irregularities by business hours in New Delhi

4158. SYED SIBTEY DAZI: Will the Minister of LABOUR he pleased to

state:

- (a) whether a large number of busi ness houses located in street Tel mills near New Delhi Railway Station have put untrained labourers to work on nsky jobs and are not paying minimum wages according to labour laws;
- (b) whether Government propose *to* have survey of these business houses to en-sure legitimate wages to engage labourers and also to shift these hotaes from residential locality to commercial complexes;
- (c) whether working hours of these houses are from 9.00 A.M. to 9.00 P.M.;
- (d) whether Government propose to take some action against these business houses;
 and
- (e) if so, details thereof and if not; the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

Minimum wages for Chowkidars

- 4159. SHRI SUDHIR RANJAN MAJUMDAR: Will the Minister of LABOUR be pleased to state:
- fa) what are the minimum wages fixed for Chowkidars working in Government offices on daily wages and what are their duty hours;
- (b) what are the minimum wages and duty hours fixed for such daily wage Chowkidars in M.C.D. Primary Schools at present;
- (c) whether there is any disparity between the wages and duty hours of Chowkidars in Government offices and Education Department of Municipal Corporation of Delhi;

- (d) if so, the reasons therefor; and
- (e) the remedial steps Government propose to take to remove the disparity?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (e) The information is being collected and will be laid on the Table of the House.

श्रम मंत्रालय के अधीन विभिन्न उ**०का**। में श्रद्धाचार

4160. श्री ईश दत्त यादवः क्या श्रम मंत्री यह बताने की कुपा करेंगे कि:

- (क) क्या यह सच है कि उनके मंत्रालय के ग्रधीन कार्यरत उपत्रमों/ संगठनों में भ्रष्टचार के समाचार प्राप्त हह हैं;
- (ख) यदि हां, तो गत तीन वर्षों के दौरान कितने ग्रिधिकारियों के विरुद्ध कार्यवाही की गई है और उनमें से कितने ग्रिधिकारियों को नौकरी से निकाल दिया गया है; ग्रीर
- (ग) इस संबंध में **ग्र**न्थ ब्यौरा क्या है?
- श्रम भंजालय में उप मंद्री (श्री पवन सिंह घटोषर): (क) से (ग) सूचना एकत्र की जा रही है श्रीर यथा श्रीज इसको सभा पटल पर रख दिवा जायेगा।

Pending Cases in Industrial Tribunals of Delhi

4161. SHRI AJIT P. K JOGI; SHRI CHHOTUBHAI PATEL:

Will the Minister of LABOUR be pleased to state;

- (a) what is the number of industrial disputes in the Tribunals of Delhi for the last ten years; and
- (b) the steps being taken by Government for the speedy disposal of such cases?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR):

(a) According to Delhi Administration 415 industrial disputes were pending as an 30.9.1992 in the Industrial Tribunals and Labour Courts of Delhi.

(b) Old pending cases are being reviewed periodically. The Residing Officers of Labour Courts and Industrial Tribunals have also been advised to accord priority to old cases by giving very short adjournments so that they are disposed of expeditiously.

Decline of women workforce

- 4162. SHRI BJSHAMBHAR NATH PANDE; Will the Minister of LABOUR be pleased to state;
- (a) whether it is a fact that the percentage of women in the workforce is on the decline and is expected to decline further;
- (b) if so, what are the reasons therefor; and
- (c) what measures Government are panning to undertake to check this decline?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH- GHATOWAR):
(a) No, Sir.

(b) and (c) Question does not arise.

Purchase of safety Shoes

- @)4162-A. PROF. SAUR1N BHAT-TACHARYA: Will the Minister of LABOUR be pleased to state;
- (a) whether it is a fact that the Directorate General of Mines Safety has not yet approved the safety shoes being manufactured by Central Government Public Undertakings;

[@]Previously Unstarred Question 3931 transferred from 18th December, 1992.